

FORM No. - 4

See Rule (12)

THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 419 of 200

Applicant (s)..... Respondent (s).....

Advocate for Applicant (s)..... Advocate for Respondent (s).....

NOTES OF THE REGISTRY

I.P.O.B.D. for Rs.50/- filed
For Registration please

On menu for today

~~Bravo~~
30913
80(1)

On memo

for Admision with
interim relief -
Copy of OA. served.

28
2015/02/28 Macadam Beach

ORDERS OF THE TRIBUNAL

REGISTER

30/5/2002

1. ORDER DT. 30.5.2002.

Heard Mr. T.Rath, learned Counsel for the Applicant, Mr. Bal, learned Advocate (who has filed his vakalatnamam on behalf of Kshitindra Kumar Bal) and Mr. B. Dash, learned Additional Standing Counsel (on whom a copy of this petition has been served).

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free Copy of the order dated 30.5.02 supplied to Counsel for both sides & Mr. B.K. Bal, Advocate.

PA
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8049

Copies of order dated 30.5.02 alongwith copies of OA. issued to all respondents by Regd/As.

Chmbr

10.06.02
S.P.

Applicant, having lot of family problems, has faced the impugned order of transfer under Annexure-1, dated 22.5.2002 requiring him to go from Bhubaneswar to Burla. He has filed a representation to his authorities, under Annexure-2, dated 27.5.2002. In the representation in question, the Applicant has pointed out to his authorities about his problems and has also prayed for his posting at Bhubaneswar, in some other posts specified therein. Transfer being an incident of service, the Authorities are competent to redress the grievances, as raised, in the representation, under Annexure-2. In the said premises, this original Application is disposed of with a direction to the Respondents (especially Respondent No. 2) to consider the grievances of the Applicant expeditiously, preferably within a period of 45 days from the date of receipt of a copy of this order and, until then, the impugned transfer order under Annexure-1, dated 22.5.2002 (so far it relates to applicant) shall remain stayed.

Mr. S.K. Bal, Advocate appearing for Shri K.K. Bal, states that Shri Bal, an LDC, has already come from Burla on transfer to Bhubaneswar on 28th May, 2002 and has already joined in Eastern Range Division at Bhubaneswar on 29.5.2002 and that, therefore, he should not be affected by the aforesaid directions. The order under Annexure-1

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dated 22-5-2002 do not show that Shri K.K.Bal has come on transfer from Burla to Bhubaneswar vice the Applicant and, therefore, he has rightly not been impleaded as party to the present O.A. If Shri K.K.Bal has already joined at Bhubaneswar, as claimed by the Advocate Shri Bal, the directions given herein above pertaining to the Applicant, shall not affect Shri Bal.

Send copies of this order to the Respondents, alongwith copies of the paper book of the OA, at the cost of the Applicant and free copies of this order be given to the Advocate for the Applicant, ~~and~~ Shri B.Dash, learned ASC (on whom a copy of this OA has been served) and who has been heard on behalf of the Respondents in the matter) and to Mr. Bal, the Advocate for Shri K.K.Bal.

Mr. Rath, Advocate for the Applicant undertakes to file the required postages by 31.5.2002.

Yashwant
30/05/2002
Member (Judicial)